

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 565 of 2001

Tuesday, this the 3rd day of July, 2001

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. L. Ramachandara Singh,
S/o Lal Singh, D.No.50,
Thankapattikarar Street, Kallapalayam,
Railway Colony Post, Erode - 638 002
[Ex-casual labourer, O/o PWI (South West),
Southern Railway, Erode]Applicant

[By Advocate Mr. P. Ramakrishnan (rep.)]

Versus

1. The Divisional Personnel Officer,
Southern Railway, Palghat-2

2. Union of India, represented by the
General Manager, S.Railway, Chennai-3

3. The Permanent Way Inspector (South West),
Southern Railway, Erode.Respondents

[By Advocate Mr. B. Sajeevkumar for Mr. James Kurian]

The application having been heard on 3-7-2001, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks the following reliefs:-

"a) an order directing the 3rd respondent to
re-engage the applicant in terms of the scheme
for re-engagement and regularisation of
retrenched casual labourers,

b) an order directing the 1st respondent to take
up and dispose of Annexure-A1 representation
made by the applicant,

c) such other orders and directions as are deemed
fit in the facts and circumstances of the
case."

2. When the OA was taken up, the learned counsel appearing
for the applicant submitted that it is suffice to direct the

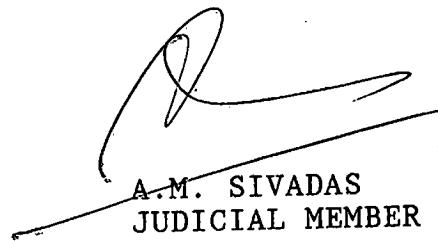
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1st respondent to consider A1 representation submitted by the applicant dated 6-3-2000 and pass appropriate orders. The learned counsel representing the counsel for respondents submitted that there is no objection in adopting such a course.

3. Accordingly, the 1st respondent is directed to consider A1 representation dated 6-3-2000 and pass appropriate orders within three months from the date of receipt of a copy of this order.

4. The Original Application is disposed of as above. No costs.

Tuesday, this the 3rd day of July, 2001



A.M. SIVADAS
JUDICIAL MEMBER

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List of Annexure referred to in this order:

1. A1 True copy of the representation of the applicant dated 6-3-2000 to the 1st respondent.